

[श्री: सह्य नारायण जाटिया]

की मड़के बनाई जा सकें तथा पेयजन उपलब्ध कराया जा सके, एकीकृत ग्राम विकास योजना को कारगर रूप से लागू करने के लिए पर्याप्त धनराशि उपलब्ध कराए।

(ii) INQUIRY INTO THE ALLEGED SPIRIT SCANDAL INVOLVING KERALA AND TAMIL NADU

*SHRI V. S. VIJAYARAGHAVAN (Palghat): Sir, I wish to draw the attention of the House to the shocking spirit scandal involving the States of Kerala and Tamil Nadu recently.

During Onam there was an acute shortage of spirit in Kerala. When the excise contractors expressed their inability to procure spirit, Government gave permit to a private party for bringing 10 lakh litres of spirit from Tamil Nadu even though the party had no previous experience in dealing in spirit or arrack.

In November last year the Mannam Sugar Mill in Kerala got only 1,80,000 litres of spirit for conversion into arrack while the distillery in Tamil Nadu had released 2,50,000 litres of spirit during that period. This gave rise to the suspicion that the balance of 70,000 litres was sold in black-market. Subsequently excise officials intercepted trucks containing three lakh litres of spirit at Trichur and impounded them. Thus the scandal came to light

Huge profits are obtained in unauthorised sale of spirit as it fetches Rs. 30 to Rs. 40 per litre while the total cost involved in bringing spirit from distillery in Tamil Nadu to Kerala comes to only Rs. 7 per litre. Even larger profits are obtained after conversion of spirit into arrack. It is not known why the Government gave permit to a private party when they knew all these facts. The State Governments has lost

more than Rs. 25 crores as a result of this deal.

As two States of Kerala and Tamil Nadu are involved in this scandal, I request the Central Government to conduct an enquiry into all aspects of the case with the help of Central investigating agency and bring the culprits to book.

(iii) CONTRACT LABOUR STRIKE IN TISCO

SHRI RAMAVATAR SHASTRI (Patna): Ten thousand contractors' workers of TISCO Jamshedpur, are on strike from February 11, 1981, because the TISCO is refusing to absorb the contractors' workers who are doing work of a perennial nature. Seventy per cent of these workers are tribals.

Under the Contract Labour (Regulation and Abolition) Act, 1970, contract system has to be abolished in respect of all work of a perennial nature.

MR. DEPUTY-SPEAKER: Shastri Ji, your English is excellent.

SHRI RAMAVATAR SHASTRI: The Bihar Government had set up a committee for Jamshedpur in order to implement it in Jamshedpur industries.

On 7-8-79 in a meeting called by the Bihar Government (Labour Department) in which representatives of all employers including TISCO (which was represented by Senior Dy. Director, Personnel) and workers (INTUC, AITUC, etc.) an agreement was reached that all contractors' labour doing perennial work will be absorbed. It was decided that this work will be taken up company to company. This has been done in respect of all companies in Jamshedpur (viz., TELCO, Tinplate, Indian Tube Co.) barring TISCO.

It may be mentioned that about 7,000 of the contractors' labourers of

*The original speech was delivered in Malayalam.

TISCO are Adivasig and two thousand of these are women.

TISCO has taken the strange plea that it is not bound to regularise the contractors labourers doing perennial work. It claims freedom to employ others. This means throwing out 7,000 tribal workers from work in violation of the Act and the agreement which has been implemented by all other major industries in Jamshedpur.

Brutal lathi charge has been made on the peaceful strikers in which one veteran Trade Union Leader, Shri Kidar Das....

MR. DEPUTY-SPEAKER: It is not here.

SHRI RAMAVATAR SHASTRI : This has been accepted. I talked to the Speaker. This has been accepted.

MR. DEPUTY-SPEAKER: He has given you the permission.

SHRI RAMAVATAR SHASTRI: Yes, Sir. He has given me the permission.

Shri Kidar Das and many others have been badly injured and subsequently. Shri Das has died. I appeal to the Labour Minister immediately to intervene and get the agreement implemented.

MR. DEPUTY-SPEAKER: Whatever, Shri Shastri has given in writing with all the alterations will only go on record Shri Naidu.

(iv) NEED FOR RELIEF MEASURES FOR DROUGHT AFFECTED AREAS IN ANDHRA PRADESH

SHRI P. RAJAGOPAL NAIDU: (Chittoor): The draught in Rayalseema and in other areas in Andhra Pradesh is deepening every day. The water-table is going down day-by-day and it is seen that the bore-wells are also drying out. Unless water is supplied to some of the problem villages it will become very difficult not only for men but also for cattle.

NREP Schemes are not started in Chittoor District and other areas due to some procedural difficulties. It is said that the works selected should be approved by the Committees of Legislatures. They are attending the Assembly and therefore they are not approved and the works are not started. The Rules have to be released so that the works may be taken up as soon as possible.

The quantum of Central assistance given is not sufficient and therefore a second team has to be sent immediately to report to the Central Government regarding the gravity of the situation and the assistance required.

Fodder has to be supplied for cattle and cattle camps have to be opened in forest areas.

The rigs now available go only upto a depth of 100 ft. and it is not sufficient. Therefore, deep-boring rigs have to be sent to that area.

Fair price shops should be opened on a large scale.

Food packets should be supplied to the poor old people and children who are not able to work.

Works have to be started at least, at least one in every village, so as to help the agricultural labour.

(v) REPORTED RACKET INVOLVING SALE OF FREE INDIAN AIRLINES TICKETS.

PROF. MADHU DANDAVATE (Rajapur): Sir, it has been reported that a major racket involving sale of free Indian Airlines tickets obtained on the basis of forged documents has been detected. The authoritative sources have indicated that the loss to the Indian Airlines due to this racket may be about Rs. 1 million.

It is further reported that that in a complaint the Indian Airlines authorities have admitted the existence of a